(c) The RIDF projects are monitored on an on-going basis by the implementing departments of the State Governments. Besides, the projects sanctioned under RIDF are monitored at the State level by a High Power Committee (HPC) headed by the Chief Secretary/Finance Secretary of the State. This Committee meets on a quarterly basis. All the project implementing departments and NABARD are members of this Committee. NABARD is also monitoring the RIDF projects directly.

Acquisition of private land for construction of Government quarters

2008. SHRI LALHMING LIANA: Will the Minister of FINANCE be pleased to state:

(a) whether any private land has been acquired by Government for construction of residential quarters of the officers and staff of the Office of the Accountant General in Mizoram;

(b) if so, whether acquisition process has been completed and payment for the land is made to the land owners; and

(c) if not, the reasons for such delay and the time-frame within which payment is to be made?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) As per information supplied by the office of C&AG, the State Government of Mizoram has initiated the process of acquisition of land situated at Laungmual for construction of residential quarters for officers and staff of Accountant General, Mizoram and has since announced the award under the land acquisition Act. The acquisition process has not been completed and no payment has yet been made.

Uniform legislation for PRIs

2009. PROF. SAIF-UD-DIN SOZ: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government envisages uniformity in the legislation in respect of Panchayati Raj Institutions (PRIs) throughout the country;

- (b) if so, by what time it would be accomplished; and
- (c) whether Government considers any one State in India could be emulated?

THE MINISTER OF PANCHAYATI RAJ (SHRI C.P. JOSHI): (a) to (c) Following the 73rd Constitutional amendment, all States and Union Territories to which Part-IX of the Constitution applies are required to implement Panchayati Raj system with the following features - (a) Constitution of Panchayats at Village, Intermediate and District levels except for States having a population of less than 20 lakhs which may not constitute a Panchayat at the Intermediate level; (b) Regular elections to the Panchayats every five years; (c) Reservation of seats and offices of Chairpersons for Scheduled Castes, Scheduled Tribes and women at each level of Panchayats and (d) Constitution of State Finance Commission and State Election Commission.

Under Article 243G of the Constitution, State Legislatures are to endow the Panchayats with powers and authority to enable them to function as institutions of self government. States vary in the extent of powers that they have devolved to the Panchayats to plan, implement and monitor schemes for economic development and social justice. Within the Constitutional framework, Panchayats are a State subject and States pass legislations suitable in their context.

Withdrawal of stimulus package

2010. SHRI M. V. MYSURA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government is seriously considering to withdraw the stimulus provided to various sectors to deal with the global economic crisis this fiscal;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Planning Commission is in favour of giving stimulus only till March, 2010; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) The stimulus measures announced by the Government in December 2008, January and February 2009 were both sector specific and macro economy wide in nature. While suggestions were received for the continuance of the stimulus package from various stakeholders during the process of Budget formulation, some others wanted a roll back of the measures on the strength of the recovery in growth in 2009-10 and the need to return to the path of fiscal consolidation. The Budget for 2010-11, after a careful consideration of the current economic situation, indicated that a partial rollback would be in order thus: "After successfully managing the effects of the global slowdown, we need to strengthen the domestic macroeconomic environment to help consolidate the rebound in growth and sustain it over the medium term. We need to review the stimulus imparted to the economy and move towards the preferred path of fiscal consolidation that facilitated the remarkable growth in the precrisis five year period..... In shaping the fiscal policy for 2010-11, I have acted on the recommendations of the Thirteenth Finance Commission. It has recommended a calibrated exit strategy from the expansionary fiscal stance of last two years."

Taxes due from corporate sector

2011. SHRI RAMDAS AGARWAL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a large amount of Direct/Indirect tax is still due from corporate sector(public/private);